

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4139/2021

(Arising out of impugned final judgment and order dated 31-08-2018 in CRLA No. 912/2011 passed by the High Court Of Judicature At Allahabad)

SANJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 04-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR

For Respondent(s) Mr. Siddharth Dharmadhikari, AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. Kameshwar Nath Mishra, Adv.

Mr. Amit K. Nain, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on a non-miscellaneous day after three weeks.

The State shall submit copies of the depositions in the
meanwhile with advance copy to the petitioner.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)